

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No.97 of 2010**

**Dated 1<sup>st</sup> April, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Tamil Nadu Electricity Board**

**... Appellant(s)**

**Versus**

**C.E.R.C. & Ors.**

**...Respondent(s)**

**Counsel for the Appellant(s): Mr. P. Somasundaram**

**Counsel for the Respondent(s): Ms. Swapna Seshadri**

**ORDER**

The learned counsel for the parties have filed their respective comprehensive written submissions as directed by this Tribunal in the earlier Order.

The learned counsel for the Appellant wants to file Annexures on or before 04.04.2011. Accordingly, he is permitted to do so.

***Judgment is Reserved.***

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

**TS/ KS**